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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

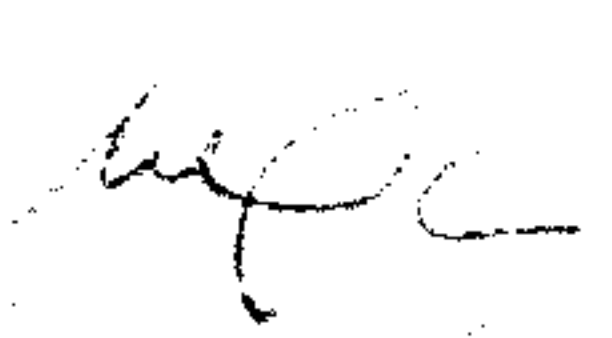

IA 412/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: ABG shipyard Ltd.Through RP
V/s.
ICICI Bank Ltd. & Anr.

Section of the Companies Act: Section 96(1) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MAULIK NANAVATI i/l NANAVATI & Co.	Adv.	Applicant	
2.	Sahil M. Shah	Advocate	Financial Creditor	

ORDER

Learned Advocate Mr. Maulik Nanavati i/b Nanavati & Co. present for Applicant.
Learned Advocate Mr. Sahil Shah present for Respondent (ICICI Bank) in IA
412/2017.

Heard arguments of RP.

Perusal of the application disclosed that workers and employees of Corporate Debtor
resorted to unlawful activities especially at Dahej and Surat. Therefore, this
Authority is-of considered view that a notice should go to the workers and employees
that have already preferred application before this Authority for wages vide IA no.
348/2017.

Hence, applicant is directed to issue notice to the Counsel appearing for applicants
in IA 348/2017 and shall file proof of service.

List the matter on 20.12.2017 on the top of the list.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**